

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.06
I.A. Nos.802/2023 &
166/2024 in
C.P. (IB) No.220/BB/2018

IN THE MATTER OF:

M/s. Phoneix Arc Ltd. ... Petitioner
Vs.
M/s. Base Corporation Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 15.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator/Applicant in IA 802/2023/
Respondent in IA 166/2024 : Ms. Neha R.
For the Applicant in IA 166/2024 : Shri Saravana P.
For the Respondents in IA 802/2023 : None

ORDER

I.A. No.802/2023

1. Heard the Ld. Counsel for the Applicant/Liquidator.
2. It is noticed that on 08.12.2023, this Bench had issued notice to Respondents and the same was returned as unclaimed. Therefore, on 30.01.2024, this Bench has permitted the Applicant to cause paper publication for service of notice in two newspapers, one in English Daily and translation thereof in Kannada Daily and the same was done on 17.02.2024. In spite of the same, no one appeared on behalf of Respondent today and also on 30.01.2024, 27.02.2024. In the circumstance, the Respondents are set as *ex-parte*.

3. List the matter 'for final hearing' on **27.05.2024**.

I.A. No.166/2024

1. Heard the Ld. Counsels for the parties.
2. It is noticed that on 27.02.2024, Ms. Lakshmi Menon Ld. Counsel had accepted notice for the Respondent/Liquidator and was granted two weeks' time to file objections. In spite of availing sufficient time, Ld. Counsel for the Respondent sought further time to file objections. She is permitted to file the same, within a period of three days, after duly serving the copy on the other side. The Applicant shall file rejoinder, if any, thereto within one week from the date of receipt of a copy of objections.
3. List the matter 'for final hearing' on **27.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)